

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1087 of 2020

In the matter of:

S. Ravindranathan

....Appellant

Vs.

**Sundaram BNP Paribas Home
Finance Ltd. & Anr.**

....Respondents

Present

For Appellant: Ms. Abhilasha Shrawat, Advocate.

**For Respondents: Ms. Sathiyarayanan & Ms. Venkateshan Srinivasan,
Advocates.**

ORDER
(Virtual Mode)

26.03.2021: Pursuant to direction dated 23rd February, 2021 Status Report has been filed on behalf of Respondent No. 2.

Counter Statement has been filed on behalf of the Respondent No. 1.

Respondent No. 1 has also filed their Written Submissions, which is taken on record.

Written Submissions have not been filed on behalf of the Appellant. The Learned Counsel for the Appellant is directed to file their 'Written Submissions' and Rejoinder to counter Reply Affidavit filed on behalf of the Respondent No. 1. Accordingly, two weeks' time is granted for filing the same. Copies of the Written Submissions and Rejoinder shall be served in advance to the other Party, before the next date.

List this Appeal on **26th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn